

**IN THE COURT OF THE II ADDL. DISTRICT AND SESSIONS
JUDGE, BELAGAVI, SITTING AT GOKAK**

PRESENT

**SRI. GANGADHARA.K.N., B.A.,LLM.,
II ADDL. DISTRICT AND SESSIONS JUDGE, BELAGAVI**

Dated this the 3rd day of October, 2026

Crl.Misc.No.1568/2026

1) Dr. Ravi Basalingappagowda Patil**(A-3)**
Age: 55 years, Occ:Medical practitioner,
R/o: H.No. 4855/57, 1st Main, 1st Cross,
Sadashiv Nagar, Belagavi.

..Petitioner

(By Shri R.G. Patil, Advocate)

Vs.

The State of Karnataka,
Rep. by Public Prosecutor,
Through Market P.S.

..Respondent

ORDER

The accused No.3 in Market P.S. Crime No.218/2026, filed the application under section 482 of BNSS by seeking pre-arrest bail.

2. Along with the application he filed an application under section 482(1) by seeking interim bail.

3. The contention of the petitioner is that it is one Meerasab Sanadi who is a block agent of a particular party lodged a complaint with the market PS alleging that the persons named in the complaint with intent to delete the voters list belongs to a particular community, have submitted some 198 forms with the authority who is involved in Special Intensive Revision (SIR) of voters list and also alleged though 198 voters belongs to a particular religion are very much residing in the address shown in the electrol list, but with intent to avoid them to cast their vote has submitted fictitious Form No.7 with the BLO attached to the election division of the Belagavi Mahanagar Palike. Thus, alleged that by submitting fictitious created Form No.7, the present petitioner along with 20 to 25 other accused have committed an offence punishable under sections 318(4), 336(3), 336(4), 353, 61(2), 3(5), 3(7), 192 R/w. Sec 190 of BNS. The petitioner contended that he is a medical practitioner who is hail from respectable family. He is no way connected to the alleged offences. Based on the complaint, the SHO market PS has registered the case alleging that he was committed a cognizable

offences. Based on which the IO issued notice under section 35(1) of BNS. The petitioner is ready to co-operate with the investigation agency, but he has an apprehension that if he appeared before the IO, with intent to defame his character and bring disrespect his reputation in the society, if he is arrested, put behind the bar, the amount of hardship and injury causes to his reputation and character cannot be compensated in any manner. Thus, sought the interim bail.

4. Upon hearing the arguments of the petitioner and also by considering the fact that firstly, if at all the present petitioner and others have submitted a created Form No.7, they are already with the BLO attached to the election section of the Belagavi Mahanagar Palike. The case is based on documentary evidence and moreover mere submission of Form No.7, the election authority will not automatically act, they will do their own enquiry, verification. That apart, though incident was allegedly held on 26.9.2026, the present complaint being lodged on 1.10.2026 which is almost after lapse of more than 8 days and moreover it is the election authority has to dispute on the

particular document and not the persons belongs to particular party. Thus, this court felt the petitioner has made out the prima-facie case that since he is facing threat of arrest and if the arrest is carried, that really brings bad name, reputation to his character. Though offences are non bailable, but they are not punishable with death or imprisonment for life. Thus by imposing conditions, if the petitioner is admitted on interim bail, that will meet the ends of justice. Accordingly, I proceed to pass the following:

ORDER

The Petition filed by the petitioner who is accused No.3 in Market PS Crime No.218/2026 registered for the offence punishable under section 318(4), 336(3), 336(4), 353, 61(2), 3(5), 3(7), 192 R/w. 190 of BNS is admitted on pre-arrest bail with condition to execute the bail bond for Rs.50,000/- with one surety for the likesum on following conditions:

1. The I.O. is directed to release the petitioner in the event of his arrest in connection of the above

said case, by taking the above said bail bond and surety.

2. Serve the notice and also the copy of the order to the learned PP as well as the commissioner of Police Belagavi city.

3. The petitioner shall not cause threat or intimidation to the prosecution witnesses.

4. The petitioner shall not involve in any other criminal activities.

5. The petitioner shall appear before the IO as called by him by issuing a notice under section 35(1) of BNS.

Issue notice to the learned PP and also report by compliance by the petitioner.

(Dictated directly on Adalat AI, corrected by me, then pronounced in the open Court, on this 25th day of September, 2026)

(GANGADHARA.K.N.)
II Addl. Dist Judge, Belagavi